

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
VIDYASAGAR LEARNING PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vidyasagar Learning Private Limited
2.	Date of incorporation of corporate debtor	18/01/1993
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80300MH1993PTC070422
5.	Address of the registered office and principal office (if any) of corporate debtor	54 Mahalaxmi Niwas D V Pradhan Road Hindu Colony Dadar East Mumbai MH 400014.
6.	Insolvency commencement date in respect of corporate debtor	17/08/2021 (Date of receipt of Order 24/09/2021 by Interim Resolution Professional from the NCLT Portal)
7.	Estimated date of closure of insolvency resolution process	23/03/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CS Anish Gupta Registration No: IBBI/IPA-002/IP-N00285/2017-18/10843
9.	Address and e-mail of the interim resolution professional, as registered with the Board	413, Autumn Grove, Lokhandwala, Kandivali East, Mumbai-400101 Email: anish@csanishgupta.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	413, Autumn Grove, Lokhandwala, Kandivali East, Mumbai-400101 Mobile No: 9821099720 Email: agirp08@gmail.com
11.	Last date for submission of claims	08/10/2021 (i.e. 14 days from the date of receipt of order to the Interim Resolution Professional.)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14.	(a) Relevant Forms and (b) Details of authorized representatives available at:	Web Link: http://www.ibbi.gov.in/downloadform.html As in 10 above, Please refer Note no. 1 for applicable form.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Vidyasagar Learning Private Limited** on 17/08/2021 (order received on 24th September, 2021).

The creditors of **Vidyasagar Learning Private Limited** are hereby called upon to submit their claims with proof on or before 08/10/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA – Not applicable.

Note 1:-

Form B - for claims by Operational Creditors except Workmen and Employees.

Form C- for claims by Financial Creditors

Form CA – Claim from Financial Creditors in a class

Form D- for claims by workmen and Employees.

Form E- for claims by Authorized Representatives of Workmen and Employees,

Form F- for claims by Creditors other than Financial Creditors and Operational Creditors

Submission of false or misleading proofs of claim shall attract penalties.



Date: 25/09/2021

Place: Mumbai

Anish Gupta
Interim Resolution Professional

फॉर्म ए जाहीर उद्घोषणा (इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ६ अन्वये) विद्यासागर लर्निंग प्रायव्हेट लिमिटेडच्या धनकोंच्या माहितीकरीता	
संबंधित तपशील	
१	कॉर्पोरेट कर्जदाराचे नाव
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख
३	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित / नोंदणीकृत आहे ते प्राधिकरण
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटिटी नंबर / लिमिटेड लायाबिलिटी आयडेंटिफिकेशन नंबर
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता
६	कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरू होण्याची तारीख
७	नादारी निर्णय प्रक्रिया समामीची अंदाजित तारीख
८	अंतरिम निर्णय व्यावसायिक म्हणून कृती करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक
९	बोर्डाकडे नोंदणीकृत अंतरिम निर्णय व्यावसायिकांचा पत्ता आणि ई-मेल
१०	अंतरिम निर्णय व्यावसायिकांशी दळणवळण करण्याकरिता वापरावयाचा पत्ता आणि ई-मेल
११	दावे सादर करण्यासाठी अंतिम तारीख
१२	अंतरिम निर्णय व्यावसायिकांनी निश्चित केलेले कलम २१ च्या पोट-कलम (६ ए) च्या खंड (बी) अंतर्गत धनकोंचे वर्ग, असल्यास
१३	एका वर्गातील धनकोंचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी ठरलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)
१४	(ए) संबंधित फॉर्म आणि (बी) प्राधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध आहेत :

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरणाने १७.०८.२०२१ (२४ सप्टेंबर, २०२१ रोजी आदेश प्राप्त) रोजी विद्यासागर लर्निंग प्रायव्हेट लिमिटेड ची निगमिय नादारी निर्णय प्रक्रिया सुरू करण्याचे आदेश दिले आहेत.

विद्यासागर लर्निंग प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे अंतरिम निर्णय व्यावसायिकांकडे बाब १० समोरील पत्त्यावर ०८.१०.२०२१ रोजी किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यात येते.

वित्तीय धनकोंनी पुराव्यांसह त्यांचे दावे केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावेत. अन्य सर्व धनकोंनी पुराव्यांसह त्यांचे दावे व्यक्तिशः, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून सादर करावेत.

नोंद क्र. १२ समोर सूचिबद्ध वर्गातील एखादा वित्तीय धनको त्यांच्या पसंतीचे प्राधिकृत प्रतिनिधी फॉर्म सीएमपीएल वर्गाचे (विनिर्दिष्ट वर्ग) प्राधिकृत प्रतिनिधी म्हणून कृती करण्याकरिता नोंद क्र. १३ समोर सूचिबद्ध तीन नादारी व्यावसायिकांमधून निवडू शकतो.

फॉर्म बी - कामगार व कर्मचाऱ्यांखेरीज प्रचालन धनकोंकडून दावे

फॉर्म सी - वित्तीय धनकोंकडून दावे.

फॉर्म सीए - एका वर्गातील वित्तीय धनकोंकडून दावे.

फॉर्म डी - कामगार आणि कर्मचाऱ्यांकडून दावे.

फॉर्म ई - कामगार आणि कर्मचाऱ्यांच्या अधिकृत प्रतिनिधींकडून दावे.

फॉर्म एफ - वित्तीय धनको आणि प्रचालन धनकोंव्यतिरिक्त अन्य धनकोंकडून दावे.

दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर करणे म्हणजे दंडास आमंत्रण देणे ठरेल.

दिनांक: - २५.०९.२०२१

ठिकाण: मुंबई

अनिश गुप्ता

अंतरिम रिझोल्युशन प्रोफेशनल

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